

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA 4488/2015

this the 10<sup>th</sup> day of December, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)**  
**Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Monika  
Staff Nurse  
Aged about 27 years  
W/o Shri Ashok Kumar  
R/o D-5/14, Sec-15, Rohini  
Delhi – 110 089

..... Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

Govt. of NCT of Delhi & Ors. through

1. The Chief Secretary  
Govt. of NCT of Delhi  
IP Estate, New Delhi
  2. The Principal Secretary  
Govt. of NCT of Delhi  
IP Estate, New Delhi
  3. The Medical Superintendent  
Dr. Baba Saheb Ambedkar Hospital  
Sec-6, Rohini  
New Delhi
- ..... Respondents

**ORDER (ORAL)**

**By Hon'ble Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant, who is working as Staff Nurse in Dr. Baba Saheb Ambedkar Hospital (respondent no.3), filed the present OA seeking the following reliefs:-

- “(i) To declare the action of respondents in not allotting Type-II, flat No.62 (GF), Dr. Baba Saheb Ambedkar Hospital to applicant, as illegal and arbitrary and issue appropriate directions to the respondents to allot Type-III, Flat No.62 (GF), Dr. Baba Saheb Ambedkar Hospital to applicant.
- (ii) To direct the respondents to provide govt. accommodation in Dr. Baba Saheb Ambedkar Hospital on medical grounds.
- (iii) To award costs in favour of the applicant and pass any order or orders which this Hon’ble Tribunal may deem just and equitable in the facts and circumstances of the case.
- (iv) To allow the OA with costs.”

3. It is submitted that the applicant has made number of representations including Annexure A-4 representation dated 18.11.2015 ventilating her grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 18.11.2015 (Annexure A-4) of the applicant and pass appropriate reasoned and speaking order within a period of 60 days from the date of receipt of a copy of this order, in accordance with law.

5. No order as to costs.

Let a copy of the OA, be enclosed to this order.

(Dr.Birendra Kumar Sinha)  
Member (A)

(V. Ajay Kumar)  
Member (J)

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